

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**31. IA/2806/2022 IA/690/2022 IA 350/2022 APPEAL /18/2022  
APPEAL /3/2023 In C.P.(IB)/1890(MB)/2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2024**

**NAME OF THE PARTIES: - Dena Bank  
V/s  
Nitin Fire Protection Industries Ltd.**

**Section: 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA.No.2806/2022, IA.No.690/2022, IA.No.350/2022,  
Appeal/18/2022, Appeal/3/2023: - Adv. Prakash Shinde a/w Adv. Ruchita Jain, Adv. Niyati Merchant appeared for the Applicant/Liquidator in IA.No. 2806/2022 and Respondent in Appeal/18/2022, Appeal/3/2023, IA.No.690/2022 and IA.No.350/2022 through VC. Adv. Ayush Rajani i/b Adv. Devanshu P Desai Appeared for the Applicant in IA.690/2022, IA.350/2022 through VC. Adv. Akshat Khare appeared for the Respondent GAIL in IA.2806/2022 through VC. Adv. Pariket Shah i/b Sneha Vani Marjadi appeared for the Applicant in Appeal/18/2022 through VC. Adv. Amar Mishra appeared for the applicant in Appeal/3/2023 through VC.**

The matter pertains to Court-V and was assigned for de-novo hearing before this court as per order of Hon'ble President. The above matter is recused by this Bench. Let the matter be listed before another bench

wherein Mr. Anil Raj Chellan, Member (Technical) is not part of. The Registry to seek instructions from Hon'ble President, NCLT to list the matter for hearing before special bench.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**